

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 144 of 2015 &
IA No. 223 of 2015**

Dated: 3rd November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s Bhilangana Hydro Power Ltd. ...Appellant(s)
Versus
Uttarakhand Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Shikha Ohri
Mr. Tabrez Malawat

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghuvamsy for R.1

Mr. Sarul Jain
Mr. Kamal Kant for R.2

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Sarul Jain takes notice on behalf of Respondent No.2 and they seek six weeks time to file reply. They may file the same on or before 15.12.2015 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 30.12.2015 after serving copy on the other side.

List the matter on **08.01.2016.**

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**